

1323

BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI.

Original Application No. 306/2022

In the matter of:

Harbans Singh

Applicant

Versus.

State of Haryana & Ors

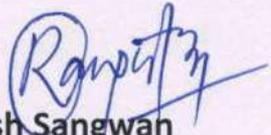
Respondent

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Filed by:

Place: Yamunanagar

Date: May 25,2023


Rajesh Sangwan
Assistant Mining Engineer
Yamunanagar
(on behalf of Respondent
No.2)

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BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

Original Application No. 306/2022

In the matter of:

Harbans Singh

Applicant

Versus.

State of Haryana & Ors

Respondent

**REPORT ON BEHALF OF DEPARTMENT OF MINES & GEOLOGY IN
COMPLIANCE OF ORDER DATED 08-05-2023**

Most Respectfully Showeth:

I, Rajesh Sangwan, Assistant Mining Engineer, District Yamunanagar, Department of Mines & Geology, Haryana do hereby state as under:

1. That this Hon'ble Bench vide its order dated 08-05-2023 passed certain directions, relevant portion of which is reproduced as under: -

"5. We have interacted with Mr. Rajesh Sangwan, District Mining Officer who has appeared before us and he has submitted that mining sites were identified for mining on the basis of survey conducted by the Department of Mining and Geology and that land in question is owned by the farmers with whom agreements for payment of compensation will be entered into by the leaseholders after commencement of mining.

6. In view of these facts and circumstances, the respondent no. 2 is directed to provide the detailed information regarding the following aspects:

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- a) *Name of the farmers to whom the agricultural land in which mining is to be carried out belongs;*
- b) *Details of compensation to be paid by the mining leaseholders to the farmers and the modalities for making of such payments;*
- c) *Cropping pattern adopted for the last five years in the land in question where mining is to be carried out;*
- d) *Whether the agricultural land where mining is to be carried out falls under any command area.*

7. Respondent no. 9 is directed to file copies of minutes/orders regarding extension of period of the ECs of both the mining leases and respondent no.2-Director, Mining and Geology, Government of Haryana, Yamuna Nagar is directed to file copy of the survey report whereby the land in question was identified for mining and also the information on the above referred aspects on or before 19.05.2023 by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF."

2. That pointwise information is as follow:

- a) ***Name of the farmers to whom the agricultural land in which mining is to be carried out belongs:***

The details of the land owners with Khasra Nos falling in Mandewala and Jaidhar Mining Blocks have been provided by the concerned revenue officers i.e., Naib Tehsildar of Tehsil Partap Nagar and Naib Tehsildar of Tehsil Chhachhrauli, District Yamunanagar.

As per the information provided, the ownership details and cropping pattern as per Girdawari report of village Mandewala mining block (provided through letter dated 12.05.2023 of Naib

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Tehsildar, Pratapnagar) is enclosed herewith as **Annexure R-1** and village Jaidhar mining block (through letter dated 24.05.2023 of Tehsildar, Chhachhrauli giving details of land owners and cropping pattern i.e Girdavari report) is enclosed herewith as **Annexure-R2.**

OWNER DETAILS OF VILLAGE MANDEWALA

Name of farmer	Khasra No.
1. Jagmal Singh 2. Jaipal Singh 3. Rajkumar 4. Gyan Singh 5. Om Kumar 6. Sachin Kumar 7. Sona Devi	11// 13, 17, 18, 24
1. Jagmal Singh 2. Jaipal Singh 3. Rajkumar 4. Gyan Singh 5. Sandeep Kumar 6. Sachin Kumar 7. Sona Devi 8. Om Kumar	11// 23/1, 23/2
Jila Singh	11// 25/1 15// 1
1. Nathi Ram 2. Ramesh Kumar 3. Shyam LAI	11// 25/2
1. Sahab Singh 2. Mohkam Singh	15//9 35/1 14// 5/2, 6/1

1. Naranjan Singh 2. Anil Kumar	15// 11/2, 12, 19, 20/1 14// 14, 25/2
1. Jaspal 2. Rishipal 3. Rajkumar 4. Satish Kumar	15// 10, 11/1, 20/2 14// 15/2, 16/1, 16/2, 15/1
	21/8 (Khasra no. Doesn't Exist as per record)
1. Bhupinder Singh 2. Atinder Kumar 3. Sushil Kumar 4. Ajaib Singh 5. Shma Singh 6. Ashok Kumar 7. Omkar 8. Anil Kumar 9. Kripal Singh 10. Ram Kumar 11. Ram Karan 12. Vikram Singh 13. Bale Ram 14. Isham Singh 15. Subhash Chand 16. Vishwas Chand	14// 17, 18, 23, 24/1, 24/2, 25/1, 19, 20/1, 21, 22
1. Nathi Ram 2. Ramesh Kumar 3. Shyam LAI	14// 4/2, 5/1, 7, 8, 13
1. Jaspal 2. Balwant 3. Chuhdu 4. Rakam Singh 5. Ompal 6. Shimla 7. Rajkumar 8. Satish Kumar 9. Seth Pal 10. Sanjay	14// 6/2

11. Manoj Kumar 12. Amit Kumar 13. Pitambar Singh 14. Rishipal 15. Sushma	
1. Jaspal 2. Balwant 3. Chuhdu 4. Rakam Singh 5. Ompal 6. Rajkumar 7. Satish Kumar 8. Manoj Kumar 9. Amit Kumar 10. Rishipal	14// 3/1 3/2
1. Ngini 2. Jaipal Singh 3. Rajkumar 4. Gyan Singh 5. Om Kumar 6. Sachin Kumar 7. Sona Devi 8. Sandeep Kumar 9. Kavita 10. Jagmal Singh	14// 4/1
1. Ram Kumar 2. Ram Karan 3. Bale Ram 4. Vikram Singh 5. Omkar 6. Kripal Singh 7. Anil Kumar 8. Chander pal 9. Soni Kumar	14// 20/2/1, 20/2/2
1. Jaspal 2. Balwant 3. Chuhdu 4. Rakam Singh 5. Ompal 6. Shimla 7. Raj kumar	20// 4/1, 6, 7, 4/2, 5/1

8. Satish Kumar 9. Manoj Kumar 10. Amit Kumar 11. Pitambar Singh 12. Rishipal	
Shamlat Deh	20// 5/2 19//1

OWNER DETAILS OF VILLAGE JAIDHAR

Name of Farmer	Khasra No.
1. Rakesh Kumar 2. Nakli Ram 3. Rajesh Kumar 4. Gourav	27// 12
1. Jagmal 2. Randhir 3. Kusum Devi 4. Renu Bala 5. Khushi 6. Kartik	27// 18/2, 19, 20, 21 26// 25/2 32//1/1
1. Rakesh Kumar 2. Nakli Ram 3. Rajesh Kumar	27// 13, 18/1
1. Ankit 2. Rahul 3. Kavita 4. Sonit Kumar 5. Sandeep Kumar	27// 24, 25 32// 4/1, 4/2, 8
1. Ram Kumar 2. Sudhir 3. Prince	27// 14, 16/1, 16, 2, 17
1. Samay Singh 2. Ashok Kumar	27// 22, 23
1. Krishan Lal 2. Akshay Kumar 3. Rohit Kumar	26// 25/1

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<p>4. Rahul Kumar 5. Gaurav Kumar 6. Raj Kumar 7. Pramod Kumar 8. Narender Kumar 9. Urmila 10. Mohinder Kumar 11. Surinder Kumar 12. Ankur Vashishta</p>	
<p>1. Akshay Kumar 2. Rohit Kumar 3. Rahul Kumar 4. Pramod Kumar 5. Urmila 6. Mohinder Kumar 7. Surinder Kumar 8. Ankur Vashishta 9. Sunita 10. Raj Kumar 11. Gaurav Kumar 12. Narinder Kumar 14. Rekha 15. Krishan Lal 16. Shally</p>	33//5
<p>1. Vinod Kumar 2. Subhash Chand 3. Shyam Lal 4. Sudesh 5. Brijesh Kumar 6. Pradeep Kumar 7. Vikas 8. Mitlesh 9. Usha Devi 10. Sandeep Kumar 11. Yogesh Devi 12. Anu Devi 13. Maya Devi</p>	32// 4/3, 5, 6, 15, 16
<p>1. Ashok 2. Sonit 3. Sandeep Kumar 4. Virender Kumar 5. Vijay Kumar</p>	32// 2, 3

1.Vinod Kumar 2.Subhash Chand 3. Shyam Pal 4.Gurminder Singh 5. Mitlesh 6.Yogesh Devi 7.Sandeep Kumar 8.Pradeep Kumar 10.Sneha 11.Suresh 12.Anu Devi 13.Maya Devi	32// 7, 14 31// 2,3
1.Mahipal 2.Suresh Pal 3.Charan Singh 4.Bala Devi	32// 1/2, 9, 10, 13, 17
1.Niranjan	31// 7/1, 7/2, 13/2, 14/1, 14/2
1.Om Parkash 2. Shyam Singh 3.Satish Kumar	31// 11, 12/1,13/1, 17, 18, 19, 20, 12/2
1.Brijesh Kumar 2.Kartara 3.Shyam Pal 4.Subhash 5.Vinod 6.Pradeep Kumar 7. Vikas 8.Mitlesh 9.Sudhesh 10Sandeep Kumar 11.Yogesh Devi 12.Anu Devi 13.Maya Devi	31//8
1. Brijender Kumar 2. Vijay Kumar 3. Lachmi Chand 4. Bhuru 5. Shubhram 6. Jai kishan 5. Nishan 6. Manisha	31// 6,15

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7. Vidya Devi 8. Rakesh Kumar	
Mam Chand	31// 16/1
1. Vijay Kumar 2. Bijender Kumar 3. Rakesh Kumar	31// 16/2, 25/2
1. Vinod Kumar 2. Subhash Chand 3. Shyam Pal 4. Gurminder Singh 5. Mitlesh 6. Yogesh Devi 7. Sandeep Kumar 8. Pradeep Kumar 9. Sneha 10. Sudesh 11. Anu Devi 12. Maya Devi	31// 2, 3
1. Vinod Kumar 2. Subhash Chand 3. Shyam Pal 4. Sudesh 5. Brijesh Kumar 6. Pradeep Kumar 7. Vikas 8. Mitlesh 9. Usha Devi 10. Sandeep Kumar 11. Yogesh Devi 12. Anu Devi 13. Maya Devi	31// 1, 9, 10
1. Phool Singh 2. Tejnder Kumar 3. Jagwati 4. Navdeep	31// 24, 25/1 43// 4/2,5,6 44// 1, 2/1

1.Mange Ram 2.Baig Ram 3.Pawan Kumar 4.Yashpal	31// 21, 22,23 43// 2, 3, 4/1
1. Virender Kumar 2. Vijay Kumar 3. Shubh Ram 4. Jai Kishan 5. Nishant 6. Manisha 7. Vidya Devi	30// 11
1.Lachhmi Chand 2.Bhuru 3.Shubh Ram 4.Jai Kishan 5. Nishant 6. Manisha 7. Vidya Devi 8. Sumitra	30// 19/1,19/2
1.Shubh Ram 2.Jai Kishan 3. Nishant 4. Manisha 5. Vidya Devi	30// 20/1
1.Baig Ram 2.Pawan Kumar 3.Yash Pal	30// 20/2
1. Virender Kumar 2. Vijay Kumar 3. Rakesh Kumar	30// 21, 22, 23
1.Virender Kumar 2.Vijay Kumar	44// 2, 3

b). Details of compensation to be paid by the mining lease holders to the farmers and the modalities for making of such payments:

It is humbly submitted that Chapter-9 of the Haryana Minor Mineral Concession, Stocking, Transportation of Minerals and Prevention of Illegal Mining Rules, 2012 deals with 'Payment of Rent and Compensation to the landowners and determination thereof'. The Chapter 9 contains Rule No.62 to 65. The relevant Rules as amended upto date are being reproduced below:

Rule 62. (1) *Where a mineral concession is granted under these rules over any land in respect of which minor mineral rights vest in the State Government, the rights of the landowner shall be subordinate to that of the State Government for extraction of the mineral, access to the quarry/ mine, stacking of minerals and other subsidiary purpose. The landowner is entitled to a fair rent and compensation for such use of the land and any damage or injury caused to such land.*

(2) *A mineral concession holder, who is granted the mineral concession under these rules, is entitled to use the land/area for extraction of mineral in respect of which the said concession is granted. The mineral concession holder shall be liable to pay (a) the annual rent in respect of the land area blocked under the concession but not being operated, and (b) the rent plus compensation in respect of the area used for actual mining operations.*

(3) *In case the landowner is allowed to use part of the area granted under the mineral concession for his normal operations for which it was being used prior to the grant of mineral concession, concurrent with the concession grant, no rent shall be payable in*

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respect of such portion of land which is not being used for actual mining operations for such period as it remains available to the landowner for his normal use. In case where the mineral concession holder blocks the entire concession area as a result of which the landowner is not able to use such land or part thereof for his normal operations, the rent shall be payable in respect of the entire blocked area.

Rule 63. *The amount of annual rent and the compensation shall be settled mutually between the landowner and the mineral concession holder.*

Sub Rule 63A. *Fixation of annual rent and compensation by Government- In case where no agreement is reached by way of mutual settlement between land owner and mineral concession holder, the Government may fix and notify the rate of annual rent and compensation, to be paid by the mineral concession holders to the landowners for area granted on mineral concession for mining under these rules.*

Rule 64.(1) *Where no agreement is reached by way of mutual settlement between the landowner and the mineral concession holder regarding the rate of rent, the mineral concession holder shall offer to pay an amount equal to two percent of the Collector rate or at such rate as may be notified by the Government as per rule 63A in respect of such land/area, whichever is higher, as rent.*

(2) Where the land owner is not agreeable for a mutual settlement under rule 63 and is also not satisfied with the rent offered to be paid under sub-rule (1) above, the landowner or the concession holder may apply to the officer-in-charge of the concerned district to make a

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reference to the District Collector for determination of the fair rent payable in respect of such land.

(3) Where either of the parties prefer a reference to the District Collector under sub-rule (2) above, the officer-in-charge of the concerned district shall forward the reference to the District Collector for determination of the fair market rent in respect of such land. The mining officer-in-charge of the district shall also require the mineral concession holder to deposit the rent for one year as prescribed under sub-rule (1) above as a tentative rent with the collector. Upon so doing, the mineral concession holder shall be entitled to commence mining operations over the land area.

(4) Upon a reference from the mining officer-in-charge of the district concerned, the District Collector may call upon the parties to furnish the details of their claims and counter claims, inter alia, containing information on the parameters prescribed under sub-rule (5) of this rule and afford an opportunity of hearing to the parties.

(5) (1) Pursuant to the hearing granted to the parties to the reference, the District Collector shall determine the fair market rent of the land keeping in view the following:

(i) Nature/character of the land i.e arable (single crop or multiple crop) or barani or banjar;

(ii) Use to which such land was being put immediately before the grant of mineral concession;

(iii) Annual net income that the landowner was able to derive/earn from such land use;

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(iv) Normal increase in the income level that would have taken place in such net income during the intervening period;

(v) Amount so worked out shall be added an amount equal to thirty percent in lieu of compulsory use of the land;

(II) While determining the fair market rent, the collector shall also decide the rate at which such rent would be increased on year-to – year basis during the currency of the mineral concession.

(6) Notwithstanding the parameters prescribed for determining the fair market rent under sub-rule (5) above, Collector shall not determine the rent at a rate lesser than the amount as prescribed under sub-rule (1) or rate of rent fixed and notified, if any, by the Government in respect of such area/land, whichever is higher.

(7) The District Collector shall order parties and the mineral concession holder to pay such rent to the landowner from time to time, as determined by him.

(8) Any appeal against the order of the District Collector shall lie with the Government.

Rule 65 (1) In addition to the rent settled between the parties under rule 63 or determined and payable under rule 64, the landowner would also be entitled to payment of fair and reasonable compensation for any damage caused to such land in respect of the area under actual mining operations.

(2) In cases where the amount of compensation is not mutually settled between the parties under rule 63, the tentative amount of compensation shall be equal to an amount 0.5 % of the collector rate in case of riverbed mining and /or 1% of collector rate in all other

cases (except Riverbed mining) or at the rate of an amount of compensation, as notified by the Government under rule 63 A, whichever is higher.

(3) Where the landowner or the mineral concession holder is not agreeable to accept the amount of compensation prescribed under sub-rule (2) above, either of them may seek reference through mining officer-in-charge to the District Collector for determination of fair and reasonable compensation with reference to the damage or injury caused to such land. Pending a decision by the District Collector on such reference by either of the parties, the mineral concession holder shall deposit the tentative compensation amount for one year with the District Collector in accordance with sub-rule (2) above, where after the concession holder shall be entitled to operate the area.

(4) Upon a reference from the officer-in-charge, of the district concerned, the District Collector shall proceed to determine the fair compensation amount on account of any damage likely to be caused to such land on account of the mining operations. The Collector shall invite claims and counter claims and afford an opportunity of hearing to the parties before determining the compensation amount.

(5) (1) The collector shall determine the fair compensation for the damage or injury caused to such land keeping in view the following:

- (i) nature or character of land i.e arable (single crop or multiple crop) or barani or banjar;
- (ii) economic activity for which such land was being used immediately before the grant of mineral concession;

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- (iii) *nature and extent of damage caused and as to whether such land is fully or partially reclaimable after closure of the mining operations or the damage is irreversible;*
- (iv) *economic activity for which such land can be used after mine closure, with or without any investment, and the kind of returns it is capable of yielding after such restoration.*
- (v) *extent of efforts and expenditure proposed to be made by the mineral concession holder for restoration or reclamation or rehabilitation of the land as per the mine closure plan for its eventual use by the landowner;*
- (II) *While determining the compensation amount, the Collector shall keep in view the total rent and the estimated compensation amount payable to the landowner throughout the concession period. In case the sum total of the rent and the compensation amount assessed is more than the prevailing market value of land, the mineral concession holder may be given an option to buy the land at such rates subject to the landowner agreeing to the same. Alternatively, the Collector may determine the compensation amount keeping in view that the landowner would continue to retain the ownership of land after the closure of mining operations.*
- (III) *In case the mineral concession holder and the landowner (s) are able to settle the compensation mutually in respect of a portion of the land required for actual mining operations, compensation for such portion of the land shall not be a subject for settlement. However, the amount of compensation already settled in respect of part of the operating area shall be kept in view while settling the compensation for the disputed area.*

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(6)Where the amount of final compensation determined by the Collector works out to be more than the tentative amount of compensation already deposited as per sub-rule (2), the mineral concession holder shall deposit immediately on demand by the Collector, the additional amount of compensation within fifteen days:

Provided that in case the amount of final compensation works out to be less than the amount already deposited by the contractor/lessee, the excess amount shall be refunded to him within fifteen days.

(7)The compensation amount determined by the District Collector shall be final and binding on the parties and the mineral concession holder shall be liable to pay such compensation amount to the landowner annually during the currency of the mineral concession.

(8)An appeal against the order of the Collector shall lie with the Government.

It is humbly submitted that no reference as mentioned in Rule 64 (2) and 65(3) has been made to the District Collector, Yamunanagar in respect of Mining Blocks in question.

It is also submitted that agreement as referred in above stated rules are to be executed before the commencement of mining operations.

c) Cropping pattern adopted for the last five years in the land in question where mining is to be carried out:

As per the Girdawari report obtained from the revenue department, the crops grown during the Kharif and Rabi season are mainly the Zeeri (Paddy) and Gehu (Wheat) crops respectively. Copy of Girdawari reports are part of Annexure -R1 and- R2.

d) Whether the agricultural land where mining is to be carried out falls under any command area

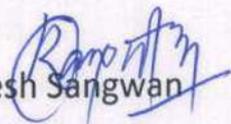
As per the information provided by the Executive Engineer, Water Services Division, Dadupur (Yamunanagar), None of the Khasra Nos of village Jaidhar falls in the command area of any of the channels. However, all khasra Nos in village Mandewala except Khasra No 15//21/8 fall in the commands of the channels.

Copy of letter dated 11.05.2023 of Executive Engineer, Water Services Division, Dadupur is annexed as **Annexure-R/3**).

3. That before issuing auction notice dated 27.04.2015 w.r.t. mining block/site mentioned therein including the mining sites in question, a joint survey was conducted by the officers of Department of Mines & Geology and Revenue Department. On the basis of Joint Survey, a report was prepared and the same was forwarded by the, then Mining Officer, Mines & Geology Department, Yamunanagar, vide Memo dated 13.03.2015 to the Director General, Mines & Geology Department, Haryana. Copy of Memo dated 13.03.2015 is annexed as **Annexure-R/4**. The Jaidhar and Mandewala Mining Blocks are at serial No.30 and 34 respectively in list of Outside Riverbed Mining Blocks.

It is humbly submitted that aforesaid information compiled as per official record may kindly be taken on record.

Date: May 25,2023
Place: Yamunanagar


Rajesh Sangwan
Assistant Mining Engineer,
Yamunanagar

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ANNEXURE-R-1

प्रेषक,

उप तहसीलदार,
प्रतापनगर ।

सेवा में,

Assistant Mining Engineer,
Mines & Geology Deptt.
Yamuna Nagar

क्रमांक SP/1/रीडर दिनांक 12-05-23

Sub:- Regarding Original application No. 306/2022 of Harbans Singh Vs State of Haryana & ors.

सन्दर्भ:- आपके कार्यालय के पत्र क्रमांक Mining/Ynr/1154 दिनांक 11.05.2023

उपरोक्त विषय बारे आप द्वारा मांगी गई सूचना बिन्दुवार निम्नप्रकार से है:-

- क). मांगी गई सूचना बारे जमाबन्दी वर्ष 2017- साथ सलंगन है ।
ख) मांगी गई सूचना बारे खसरा गिरदावरी वर्ष खरीफ 2018 ता रबी 2023 नकल साथ सलंगन है

मांगी गई सूचना आगामी कार्यवाही हेतु आपकी सेवा में प्रेषित है ।


उप तहसीलदार,
प्रतापनगर ।

OWNER DETAILS OF VILLAGE MANDEWALA

Name of Farmer	Khasra No.
1. Jagmal Singh 2. Jaipal Singh 3. Rajkumar 4. Gyan Singh 5. Om Kumar 6. Sachin Kumar 7. Sona Devi	11// 13, 17, 18, 24
1. Jagmal Singh 2. Jaipal Singh 3. Rajkumar 4. Gyan Singh 5. Sandeep Kumar 6. Sachin Kumar 7. Sona Devi 8. Om Kumar	11// 23/1, 23/2
Jila Singh	11// 25/1 15// 1
1. Nathi Ram 2. Ramesh Kumar 3. Shyam Lal	11// 25/2
1. Sahab Singh 2. Mohkam Singh	15// 9 35/1 14// 5/2, 6/1


Naib Tehsildar
District: Mandla (T. 12.)

1. Naranjan Singh 2. Anil Kumar	15// 11/2, 12, 19, 20/1 14// 14, 25/2
1. Jaspal 2. Rishipal 3. Rajkumar 4. Satish Kumar	15// 10, 11/1, 20/2 14// 15/2, 16/1, 16/2, 15/1
	21/8 (Khasra no. Doesn't Exist as per record)
1. Bhupinder Singh 2. Atinder Kumar 3. Sushil Kumar 4. Ajaib Singh 5. Shma Singh 6. Ashok Kumar 7. Omkar 8. Anil Kumar 9. Kripal Singh 10. Ram Kumar 11. Ram Karan 12. Vikram Singh 13. Bale Ram 14. Isham Singh 15. Subhash Chand 16. Vishwas Chand	14// 17, 18, 23, 24/1, 24/2, 25/1, 19, 20/1, 21, 22


 Naib Tehsildar
 District of ...

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1. Nathi Ram 2. Ramesh Kumar 3. Shyam Lal	14// 4/2, 5/1, 7, 8, 13
1. Jaspal 2. Balwant 3. Chuhdu 4. Rakam Singh 5. Ompal 6. Shimla 7. Rajkumar 8. Satish Kumar 9. Seth Pal 10. Sanjay 11. Manoj Kumar 12. Amit Kumar 13. Pitambar Singh 14. Rishipal 15. Sushma	14// 6/2
1. Jaspal 2. Balwant 3. Chuhdu 4. Rakam Singh 5. Ompal 6. Rajkumar 7. Satish Kumar 8. Manoj Kumar 9. Amit Kumar 10. Rishipal	14// 3/1 3/2


Mans Bahadur
Pratap Bahadur (1992)

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<ol style="list-style-type: none">1. Ngini2. Jaipal Singh3. Rajkumar4. Gyan Singh5. Om Kumar6. Sachin Kumar7. Sona Devi8. Sandeep Kumar9. Kavita10. Jagmal Singh	<p>14// 4/1</p>
<ol style="list-style-type: none">1. Ram Kumar2. Ram Karan3. Bale Ram4. Vikram Singh5. Omkar6. Kripal Singh7. Anil Kumar8. Chander pal9. Soni Kumar	<p>14// 20/2/1, 20/2/2</p>

नाम लिखिए
पृष्ठ: 20/2/1, 20/2/2

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1. Jaspal 2. Balwant 3. Chuhdu 4. Rakam Singh 5. Ompal 6. Shimla 7. Raj kumar 8. Satish Kumar 9. Manoj Kumar 10. Amit Kumar 11. Pitambar Singh 12. Rishipal	20// 4/1, 6, 7, 4/2, 5/1
Shamlat Deh	20// 5/2 19//1

Nal Singh
Pradhan (1992)

14	ਸਮੁੱਚੇ ਠੀਕ (21)	ਠੀਕ ਠੀਕ (20)	ਠੀਕ																	
13	ਸਮੁੱਚੇ ਠੀਕ	ਠੀਕ ਠੀਕ	ਠੀਕ	ਠੀਕ	ਠੀਕ	ਠੀਕ	ਠੀਕ	ਠੀਕ	ਠੀਕ	ਠੀਕ	ਠੀਕ	ਠੀਕ	ਠੀਕ	ਠੀਕ	ਠੀਕ	ਠੀਕ	ਠੀਕ	ਠੀਕ	ਠੀਕ	ਠੀਕ
8	ਸਮੁੱਚੇ ਠੀਕ	ਠੀਕ ਠੀਕ	ਠੀਕ	ਠੀਕ	ਠੀਕ	ਠੀਕ	ਠੀਕ	ਠੀਕ	ਠੀਕ	ਠੀਕ	ਠੀਕ	ਠੀਕ	ਠੀਕ	ਠੀਕ	ਠੀਕ	ਠੀਕ	ਠੀਕ	ਠੀਕ	ਠੀਕ	ਠੀਕ
7	ਸਮੁੱਚੇ ਠੀਕ	ਠੀਕ ਠੀਕ (22)	ਠੀਕ																	
6	ਸਮੁੱਚੇ ਠੀਕ	ਠੀਕ ਠੀਕ (66)	ਠੀਕ																	
5	ਸਮੁੱਚੇ ਠੀਕ	ਠੀਕ ਠੀਕ	ਠੀਕ	ਠੀਕ	ਠੀਕ	ਠੀਕ	ਠੀਕ	ਠੀਕ	ਠੀਕ	ਠੀਕ	ਠੀਕ	ਠੀਕ	ਠੀਕ	ਠੀਕ	ਠੀਕ	ਠੀਕ	ਠੀਕ	ਠੀਕ	ਠੀਕ	ਠੀਕ

ਸਮੁੱਚੇ ਠੀਕ

Sl. No.	Particulars	Particulars	1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
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ANNEXURE-R-2 33

प्रेषक

तहसीलदार,
छछरीली।

सेवा में

Assitant Mining Engineer,
Mines & Geology Dept.
Yamuna Nagar.

क्रमांक 890 /ओ0के0 दिनांक 04.05.2023

विषय:-

Regarding Original application No. 306/2022 of Harban Singh Vs State of Haryana and Ors.

Memo No./Mining/YNR/1154

Dated:- 11-05-2023

उपरोक्त विषय बारे आपकी सेवा में भेजकर अनुरोध है कि आप द्वारा मांगी गई सूचना फील्ड स्टॉफ से प्राप्त करके आपकी सेवा में आगामी आवश्यक कार्यवाही हेतु प्रेषित है।

संलग्न:-

रिपोर्ट हल्का पटवारी।

9
तहसीलदार,
छछरीली।

2 24/5/2023

श्रीमानजी,
 मुनाबिक आदेश अनुसार तहसीलपाल
 राहब देवराणी का पुत्र मोक नं० Memo No./Mining
 VNR/1154 पिनोक 11.5.2023 के सपं में जोव
 जेकर में मंजूरि गरि सूचना वारे मल्लिकयल
 रिपोर्ट तैयार करके आपकी सेवा में पेश हो

रिपोर्ट साथ सलगत हो

[Signature]
 24-5-2023

श्रीमानजी रिपोर्ट अर्वात विफल युवक 3/जी तन
 साप सलगत हो

[Signature]
 24/5/2023

OWNER DETAILS OF VILLAGE JAIDHAR

Name of Farmer	Khasra No.
1. Rakesh Kumar 2. Nakli Ram 3. Rajesh Kumar 4. Gourav	27// 12
1. Jagmal 2. Randhir 3. Kusum Devi 4. Renu Bala 5. Khushi 6. Kartik	27// 18/2, 19, 20, 21 26// 25/2 32//1/1
1. Rakesh Kumar 2. Nakli Ram 3. Rajesh Kumar	27// 13, 18/1
1. Ankit 2. Rahul 3. Kavita 4. Sonit Kumar 5. Sandeep Kumar	27// 24, 25 32// 4/1, 4/2, 8
1. Ram Kmar 2. Sudhir 3. Prince	27// 14, 16/1, 16, 2, 17
1. Samay Singh 2. Ashok Kumar	27// 22, 23
1. Krishan Lal 2. Akshay Kumar 3. Rohit Kumar 4. Rahul Kumar 5. Gaurav Kumar 6. Raj Kumar 7. Pramod Kumar 8. Narender Kumar 9. Urmila	26// 25/1

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10. Mohinder Kumar 11. Surinder Kumar 12. Ankur Vashishta	
1. Akshay Kumar 2. Rohit Kumar 3. Rahul Kumar 4. Pramod Kumar 5. Urmila 6. Mohinder Kumar 7. Surinder Kumar 8. Ankur Vashishta 9. Sunita 10. Raj Kumar 11. Gaurav Kumar 12. Narinder Kumar 14. Rekha 15. Krishan Lal 16. Shally	33//5
1. Vinod Kumar 2. Subhash Chand 3. Shyam Lal 4. Sudesh 5. Brijesh Kumar 6. Pradeep Kumar 7. Vikas 8. Mitlesh 9. Usha Devi 10. Sandeep Kumar 11. Yogesh Devi 12. Anu Devi 13. Maya Devi	32// 4/3, 5, 6, 15, 16
1. Ashok 2. Sonit 3. Sandeep Kumar 4. Virender Kumar 5. Vijay Kumar	32// 2, 3

1.Vinod Kumar 2.Subhash Chand 3. Shyam Pal 4.Gurminder Singh 5. Mitlesh 6.Yogesh Devi 7.Sandeep Kumar 8.Pradeep Kumar 10.Sneha 11.Suresh 12.Anu Devi 13.Maya Devi	32// 7, 14 31// 2,3
1.Mahipal 2.Suresh Pal 3.Charan Singh 4.Bala Devi	32// 1/2, 9, 10, 13, 17
1.Niranjn	31// 7/1, 7/2, 13/2, 14/1, 14/2
1.Om Parkash 2. Shyam Singh 3.Satish Kumar	31// 11, 12/1, 13/1, 17, 18, 19, 20, 12/2
1.Brijesh Kumar 2.Kartara 3.Shyam Pal 4.Subhash 5.Vinod 6.Pradeep Kumar 7. Vikas 8.Mitlesh 9.Sudhesh 10Sandeep Kumar 11.Yogesh Devi 12.Anu Devi 13.Maya Devi	31//8
1. Brijender Kumar 2. Vijay Kumar 3. Lachmi Chand 4, Bhuru 5. Shubhram 6. Jai kishan	31// 6,15

Bhushan

5. Nishan 6. Manisha 7. Vidya Devi 8. Rakesh Kumar	
Mam Chand	31// 16/1
1. Vijay Kumar 2. Bijender Kumar 3. Rakesh Kumar	31// 16/2, 25/2
1. Vinod Kumar 2. Subhash Chand 3. Shyam Pal 4. Gurminder Singh 5. Mitlesh 6. Yogesh Devi 7. Sandeep Kumar 8. Pradeep Kumar 9. Sneha 10. Sudesh 11. Anu Devi 12. Maya Devi	31// 2, 3
1. Vinod Kumar 2. Subhash Chand 3. Shyam Pal 4. Sudesh 5. Brijesh Kumar 6. Pradeep Kumar 7. Vikas 8. Mitlesh 9. Usha Devi 10. Sandeep Kumar 11. Yogesh Devi 12. Anu Devi 13. Maya Devi	31// 1, 9, 10
1. Phool Singh 2. Tejnder Kumar 3. Jagwati 4. Navdeep	31// 24, 25/1 43// 4/2, 5, 6

	44// 1, 2/1
1. Mange Ram 2. Baig Ram 3. Pawan Kumar 4. Yashpal	31// 21, 22, 23 43// 2, 3, 4/1
1. Virender Kumar 2. Vijay Kumar 3. Shubh Ram 4. Jai Kishan 5. Nishant 6. Manisha 7. Vidya Devi	30// 11
1. Lachhmi Chand 2. Bhuru 3. Shubh Ram 4. Jai Kishan 5. Nishant 6. Manisha 7. Vidya Devi 8. Sumitra	30// 19/1, 19/2
1. Shubh Ram 2. Jai Kishan 3. Nishant 4. Manisha 5. Vidya Devi	30// 20/1
1. Baig Ram 2. Pawan Kumar 3. Yash Pal	30// 20/2
1. Virender Kumar 2. Vijay Kumar 3. Rakesh Kumar	30// 21, 22, 23
1. Virender Kumar 2. Vijay Kumar	44// 2, 3

Shubh
24-5-23

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समाप्त निरवधि या कसल यांच पुनरांक

गिरा SNVEL

रक्तीर General

दिना Water

ESD-DLR-H.G.P. Pd

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रक्ती (रक्तीने ये सामवेदी स्थान व साथ स्थाना स्थान)	दुसरे रक्ती स्थान (रक्तीने ये सावेदी के साथ स्थाना स्थान)	रक्तीने ये सावेदी के साथ स्थाना स्थान																		
18	गुदरा	गुदरा	8	गुदरा	गुदरा	गुदरा	X	गुदरा												
19	गुदरा	गुदरा	8	गुदरा	गुदरा	गुदरा	X	गुदरा												
20	गुदरा	गुदरा	8	गुदरा	गुदरा	गुदरा	X	गुदरा												
31	गुदरा	गुदरा	8	गुदरा	गुदरा	गुदरा	X	गुदरा												
15	गुदरा	गुदरा	गुदरा	गुदरा	गुदरा	गुदरा	X	गुदरा												

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एन सी एस विद्यार्थी या फार्मरों का फार्मरों का नाम

गाँव अमर

तहसील सोनीवाड़ा

जिला महाराष्ट्र

फॉर्म - OLR - H.G.P. P. 84

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क्र.सं.	नाम (संघ के सदस्य के नाम के साथ)	पता (संघ के कार्यालय के पता के साथ)	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
			संघ के सदस्य																
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3	श्री. 210121 210121	210121 210121	8	8	8	8	X	8	8	X	8	8	X	8					
4	श्री. 210121 210121	210121 210121	8	8	8	8	X	8	8	X	8	8	X	8					
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16	rubery		2	241921 8	8	X	9411 8	X	9411 8	X	9411 8	X	9411 8	X						
17	rubery		5	241921 8	8	X	9411 8	X	9411 8	X	9411 8	X	9411 8	X						
18	219411 9411 24547 9	24000 10	7	241921 8	7	X	9411 8	X	9411 8	X	9411 8	X	9411 8	X						
18	rubery		4	241921 8	4	X	9411 8	X	9411 8	X	9411 8	X	9411 8	X						
19	rubery		8	241921 8	8	X	9411 8	X	9411 8	X	9411 8	X	9411 8	X						

11-5-2023
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11/2/00

प्राप्त कराने के लिए भेजा गया

क्र.सं.	विवरण	प्रमाण	दिनांक	स्थिति	टिप्पणी															
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Row	Column 1	Column 2	Column 3	Column 4	Column 5	Column 6	Column 7	Column 8	Column 9	Column 10	Column 11	Column 12	Column 13	Column 14	Column 15	Column 16	Column 17	Column 18	Column 19	Column 20
11	2011-114	2011-114	2011-114	2011-114	2011-114	2011-114	2011-114	2011-114	2011-114	2011-114	2011-114	2011-114	2011-114	2011-114	2011-114	2011-114	2011-114	2011-114	2011-114	2011-114
12	2011-114	2011-114	2011-114	2011-114	2011-114	2011-114	2011-114	2011-114	2011-114	2011-114	2011-114	2011-114	2011-114	2011-114	2011-114	2011-114	2011-114	2011-114	2011-114	2011-114
13	2011-114	2011-114	2011-114	2011-114	2011-114	2011-114	2011-114	2011-114	2011-114	2011-114	2011-114	2011-114	2011-114	2011-114	2011-114	2011-114	2011-114	2011-114	2011-114	2011-114
14	2011-114	2011-114	2011-114	2011-114	2011-114	2011-114	2011-114	2011-114	2011-114	2011-114	2011-114	2011-114	2011-114	2011-114	2011-114	2011-114	2011-114	2011-114	2011-114	2011-114
15	2011-114	2011-114	2011-114	2011-114	2011-114	2011-114	2011-114	2011-114	2011-114	2011-114	2011-114	2011-114	2011-114	2011-114	2011-114	2011-114	2011-114	2011-114	2011-114	2011-114
16	2011-114	2011-114	2011-114	2011-114	2011-114	2011-114	2011-114	2011-114	2011-114	2011-114	2011-114	2011-114	2011-114	2011-114	2011-114	2011-114	2011-114	2011-114	2011-114	2011-114
17	2011-114	2011-114	2011-114	2011-114	2011-114	2011-114	2011-114	2011-114	2011-114	2011-114	2011-114	2011-114	2011-114	2011-114	2011-114	2011-114	2011-114	2011-114	2011-114	2011-114

11-5-2023
 11-5-2023
 11-5-2023

संसद निर्वाचन प्रश्नसूची

श्री. सिल्वर

श्री. लक्ष्मी

श्री. वि. वि.

क्र.सं.	प्रश्न	उत्तर																	
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संज्ञा ८ खसरा निरवली या ९ माल जांच मुकदमा

माल सुट्टी

संज्ञा १०

संज्ञा ११

संज्ञा १२

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
संज्ञा १	संज्ञा २	संज्ञा ३	संज्ञा ४	संज्ञा ५	संज्ञा ६	संज्ञा ७	संज्ञा ८	संज्ञा ९	संज्ञा १०	संज्ञा ११	संज्ञा १२	संज्ञा १३	संज्ञा १४	संज्ञा १५	संज्ञा १६	संज्ञा १७	संज्ञा १८	संज्ञा १९	संज्ञा २०
संज्ञा १	संज्ञा २	संज्ञा ३	संज्ञा ४	संज्ञा ५	संज्ञा ६	संज्ञा ७	संज्ञा ८	संज्ञा ९	संज्ञा १०	संज्ञा ११	संज्ञा १२	संज्ञा १३	संज्ञा १४	संज्ञा १५	संज्ञा १६	संज्ञा १७	संज्ञा १८	संज्ञा १९	संज्ञा २०
31/14	26/14	26/14	21/14	21/14	21/14	21/14	X	21/14	21/14	X									
	26/14	26/14	21/14	21/14	21/14	21/14	X	21/14	21/14	X									
	26/14	26/14	21/14	21/14	21/14	21/14	X	21/14	21/14	X									
	26/14	26/14	21/14	21/14	21/14	21/14	X	21/14	21/14	X									
	26/14	26/14	21/14	21/14	21/14	21/14	X	21/14	21/14	X									

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समाप्त निरवली का फलान जाल पुस्तक

मात 21/11/2017

रक्षित 20/11/2017

पिस्त 21/11/2017

1386

क्र.सं.	पुस्तक के नाम (संक्षेप में)	पुस्तक के लेखक (संक्षेप में)	पुस्तक के प्रकाशक (संक्षेप में)	पुस्तक के संस्करण	मात 21/11/2017		पिस्त 20/11/2017		रक्षित 20/11/2017												
					मात 21/11/2017	पिस्त 20/11/2017	रक्षित 20/11/2017	पिस्त 20/11/2017	रक्षित 20/11/2017												
1	श्री 2	श्री 3	श्री 4	श्री 5	श्री 6	श्री 7	श्री 8	श्री 9	श्री 10	श्री 11	श्री 12	श्री 13	श्री 14	श्री 15	श्री 16	श्री 17	श्री 18	श्री 19	श्री 20		
13	श्री 10	श्री 11	श्री 12	श्री 13	श्री 14	श्री 15	श्री 16	श्री 17	श्री 18	श्री 19	श्री 20	श्री 21	श्री 22	श्री 23	श्री 24	श्री 25	श्री 26	श्री 27	श्री 28	श्री 29	श्री 30
22	श्री 11	श्री 12	श्री 13	श्री 14	श्री 15	श्री 16	श्री 17	श्री 18	श्री 19	श्री 20	श्री 21	श्री 22	श्री 23	श्री 24	श्री 25	श्री 26	श्री 27	श्री 28	श्री 29	श्री 30	
23	श्री 40	श्री 41	श्री 42	श्री 43	श्री 44	श्री 45	श्री 46	श्री 47	श्री 48	श्री 49	श्री 50	श्री 51	श्री 52	श्री 53	श्री 54	श्री 55	श्री 56	श्री 57	श्री 58	श्री 59	श्री 60

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1389 ANNEXURE-R-3

No. 2307-8 /117-M

Dated 12/05/2023

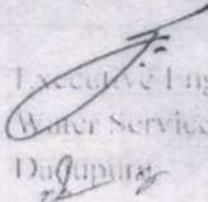
To

The Assistant Mining Engineer,
Mines & Geology Deptt.,
Yamuna Nagar

Subject: Regarding Original Application No. 306/2022 of Harbans singh Vs State of Haryana & Others.

Ref: Your office Memo No. Mining/YNR/1155 dated 11/05/2023.

In this context, it is intimated that none of the Khasra Nos. of village Jaidhar mentioned in your letter under reference falls in the command of any of the channels under this office. However, all Khasra Nos. in village Mandewala except Khasra Nos. 15/21/8 mentioned in the said letter fall under the commands of the channels falling in the jurisdiction of this office. Khasra Nos. 15/21/8 does not exist as per record of this office.


Executive Engineer
Water Services Division,
Dagpur

CC:-

SDO, Tajewala for information w.r.t to his endst No. 262 dated 12/05/2023

From

Mining Officer
Mines & Geology Department
Yamuna Nagar.

To

The Director General
Mines & Geology Department, Haryana
Chandigarh.

Memo No; Mining/YNR/548

Dated: 13.03.2015

Sub: - Survey report regarding proposed Sand Mining areas and Boulder Sand Gravel Areas of district Yamuna Nagar.

Recently after cancellation of auctions of the Four mining units (Unit-III and Unit-IV of Sand and Unit- V and VI of Boulder Gravel mineral) and some other villages (Bailgarh and Dhanora) of the district Yamuna Nagar which are lying vacant and before fresh round of auction, it was desired to be re-verified/ground truthing of all the villages based on the alluvial and delluvial action of the river and also keeping in view the other relevant factors. Earlier in the previous auctions, the area was selected with the help of HARSAC by imposing the Villages Map over the Satellite Imageries and the area as per the satellite imaginary were taken into account for putting up/ selecting for auction. However, for putting the same areas for fresh auctions, it was directed undersigned to again re-examine the whole area, taking into the consideration the revenue records and particularly to suggest small sized plots/units of the available area for auction.

2. In the light of above, the undersigned alongwith field staffs of the office during 16.01.2015 to 10.02.2015 and during 10.03.2015-12.03.2015 (alongwith Assistant Mining Engineer, HQ) examine the whole area, taking into consideration the revenue records (Aks- Sazra map) for making small sized plots/units of the available area for auction . Further the report of the revenue officials qua the area selected for mining was also sought.

3. The total area out of the vacant area of 4 units, Lots of whom have been cancelled by the Honb'le Punjab and Haryana High Court vide orders dated 15.01.2015, falling in the River-Bed area was spread over 20 villages and 17

villages outside River-Bed area. It may be pertinent to mention here that in River Yamuna, the Border of Haryana -U.P is not a straight line. Sometimes whole Yamuna flows in U.P after ahead it deviates in Haryana side. Hence, the Border line of Haryana- Uttar Pradesh line is of crisscross feature. The survey was initiated from village Bailgarh (a new vacant mining block) and concluded upto village Gumthala Rao on downstream side. The outcome of the survey is given as under:-

(I) The area of the river bed in the river Yamuna in Haryana side from village Bailgarh to Gumthala is about 820.32 hectares which can be put to auction after excluding the restricted area because of bridge and certain part of forest falling in the riverbed. As regards the area outside river bed, it may be pointed out here that almost all area situated along the river bed side, mineral (BGS & Sand) deposits are available up to a width to 10-15 kms. In the areas adjoining to the river Yamuna and its tributaries in the district Yamuna Nagar, Boulder gravel and sand deposits are formed due to fluvial action of water during the time when river had been flowing from such parts.

The area of the outside river bed in District Yamuna Nagar had been under mining since long and the department had been giving mineral concession. In outside riverbed mining the area is being excavated by the Mining Contractor only upto a depth of 9m or 2m above Ground water table whichever is earlier, as per State Rules 2012. In this way Mining contractor will never be able to disturb the water table environment of the area. Further the monitoring of Ground water is also being undertaken by Ground water cell.

After excavation in such outside riverbed area, the same is again being utilized for agriculture purposes; hence the land use pattern after mining remains the same. The team has checkout small plots in 17 villages (16 villages held earlier on contract, which has been cancelled by Hon'ble High Court and one new village has been selected namely Galauri in Sub Tehsil Sadhaura, near Kala Amb) for outside riverbed mining having good Boulder-Gravel-sand alongwith ordinary clay deposits and other quarry/mining area left, if any, will

be identified/proposed soon for further auctioning in the coming days. The area now selected for outside riverbed mining in 17 villages of district Yamuna Nagar is about 500.92 hectare which is proposed to be put to fresh auction.

(II) The team also felt that the plots can only be carved out by taking the river bed area in linear fraction i.e. taking entire width of the river of the desired span lengthwise, as dividing the area width wise was also not found feasible. In other words the river bed can be taken section wise only. It may be also pointed out that the width of river Yamuna of Haryana side varies from 200 to 1,000 meter at different places. Accordingly the team decided to carve out plots on case to case basis from village **Bailgarh** in upstream side to village **Gumthala** in downstream side of the river and riverbed area of village Dhanora.

(III) Further, earlier while forming bigger blocks, the entire stretch of river bed was being taken for granting mineral concessions / mining contracts i.e. inclusive of the area which otherwise could not be used for actual mining operations for example area on up stream and down stream side of the bridge over the river.

(IV) However while forming the new blocks the team has not taken any area on up stream and down stream side of the **bridges** up to the defined limits falling under restricted zone as per rules.

(V) The village wise areas selected in the river bed and block outside river bed areas along with proposed nomenclature of the new Unit for auction are as under:-

A). Riverbed Mining Blocks:-

(i) **Village Bailgarh:-**

The riverbed area of this village was earlier not selected/ considered to be put to auction due to non availability of any passage/ route/road connecting riverbed area of village Bailgarh to the neighbouring villages like Dojwala, Devdhar, Balewala etc. due to the presence of forest in between these villages and Bailgarh (a beicheraga village). Recently an existing

route/road through the said forest land has been exchanged from the Panchayat land of village Devdhar hence the riverbed area is now available to be put to auction as now there won't be any hurdle for transportation of the mined out mineral i.e. from the quarry site. A copy of the reference of the exchange between Forest and Panchayat, Devdhar is annexed as **Annexure A**.

The Length of the river Yamuna falling in the revenue state/village Bailgarh is about 4300 meter and the width varies from 150 meter to 600 meter. However, the entire area of river bed of this village cannot be selected for granting mineral concession because a part area is the one which is an island and is being used by the land owner for horse keeping sheds (Animal Shelter). Although the whole area falls in river Yamuna but the said island has to be excluded to avoid any further litigation in future. Accordingly the left-out area has been included/ considered for grant of fresh contracts.

The team has identified the un-disputed part of village Bailgarh falling in riverbed having width ranging from 150 to 600 meters over a length of about 4300 meter. The area of the block in river bed of village Bailgarh identified by the team is 180 hectares.

The said available area is divided in to two mining block. One block (Bailgarh-North) is in upstream and the second block (Bailgarh-South) is in downstream of the route/road entering into the river bed area.

The total of the area of the two mining blocks of riverbed area of village Bailgarh shall be as per detail given below:

Sr No.	Mining Village	Name of Block./No.	Area (In hect)
1	Bailgarh	Bailgarh- North Block	44.00
2	Bailgarh	Bailgarh-South Block	28.00

It would be relevant to point out here that immediately below the area of village Bailgarh selected for grant of mineral concession under these blocks, the riverbed area falls in Uttar Pradesh and again the riverbed area, after about 12 Km falls in Haryana side from village Mandoli Ghaggar in downsteam side, falls within district Yamuna Nagar, Haryana. The said

area has been proposed to be constituted in the next block of village *Mandoli Ghaggar*.

(ii) Village Mandoli Ghaggar/Kanalsi/ Jairampur Jagir/Bibipur/Beer Tapu/Odhari/Lapra

The river Yamuna once again has a good contiguous area falling in villages Mandoli Ghaggar, Kanalsi, Jairampur Jagir, Bibipur, Beer Tapu, Odhari and and Lapra having total length of 8500 mtr. (8.5 kms.). The average width of this stretch is substantially on higher side as it varies between 200 mtr to 1500 mtr. In this particular area, the team has to face lot of problem in suggesting plots of small size.

There are areas under section 4 and 5 of PLPA 1900 in riverbed of villages Bibipur, Beer Tapu and Odhari which has been excluded from the area present proposed list of khasra numbers. Part riverbed area of village Lapra also comes under restricted zone of 10 times in Upstream of 420 meters long Yamuna Nagar-Saharanpur (UP) Bridge.

As a matter of fact, the team suggests a total of 08 blocks in these 06 villages. Earlier these village was forming a part of YNR Unit 3, Lots of whom have been cancelled by the Honb'le Punjab and Haryana High Court vide orders dated 15.01.2015.

The details of each of the 08 Blocks are as under:

Sr No.	Mining Village	Mining Block Name	Area (in hect)
1	Mandoli Ghaggar	Mandoli Ghaggar East Block	20.18
2	Mandoli Ghaggar	Mandoli Ghaggar West Block	25.56
3	Kanalsi	Kanalsi Block	44.14
4	Jairampur Jagir	Jairampur Jagir Block	33.58
5	Beer Tapu	Beer Tapu Block	16.85
6	Odhari	Odhari North Block	36.95
7	Odhari	Odhari South Block	56.98
8	Lapra	Lapra Block	34.28

(iii) - Village Pobari/Jathlala/Nakom/Dhakwala/ MT Karhera/ Majri/ Nagla Rangraan/ Sandhala/ Nagli/Gumthala Rao.

After these villages the river Yamuna in continuity flows through villages Kalanaur, Tapu mandoli, Tapu Kamalpur which comes under restricted zone of 5 times length of the bridge in downstream of 420 meters long Yamuna Nagar-Saharanpur (UP) Bridge. Then the river Yamuna flows through the territory of UP and then enters in to village Pobari of district Yamuna Nagar and goes upto village Gumthala having total length of 12900 mtr.(12.9 kms.). The average width of this stretch is substantially on higher side as it varies between 250 mtr to 1500 mtr. In this particular area, the team has to face lot of problem in suggesting plots of small size. As a matter of fact, the team suggests a total of 07 blocks in these 10 villages. Earlier these village was forming a part of YNR Unit 4, LoIs of whom have been cancelled by the Honb'le Punjab and Haryana High Court vide orders dated 15.01.2015.

The details of each of the 07 blocks are as under:

Sr No.	Mining Village	Mining Block Name	Area (in hect)
1	Pobari- Nakom	Pobari Block	23.05
2	Dhakwala- Jathlana	Jathlana Block	101.27
3	M T Karhera	M T Karhera Block	67.79
4	Majri-Nagla Rangraan- Sandhala	Nagla Rangraan Block	89.48
5	Nagli	Nagli Block	77.25
6	Gumthala	Gumthala North Block	44.62
7	Gumthala	Gumthala South Block	49.67

Note - 1. Villages of Blocks at Sr. No. 1, 2, 4, i.e. Pobari Block, Jathlana Block and Nagla Rangran has been merged as all these villages are adjacent to each other respectively and border of these villages' falls in river bed. Further Yamuna in these villages flows longitudinally whereas the width of river is less, So, combining these villages, the patch of Yamuna river bed had been taken as whole for auction. Non availability of passage towards Yamuna River in some villages is also a cause for taking up joint area for mining.

2. Villages of all above Blocks have been divided for auctioning keeping in view the smaller size of plots, width of the river, entrance point in river and quantum of mineral.

(iv) Village Dhanora

Mineable riverbed area of village Dhanora falls in river Som (seasonal river). This riverbed mining block is at Himachal Pradesh border and is in upstream of YNR Unit number 2 which is presently on contract with M/s Astin Excavation Pvt. Ltd. Within riverbed area, the block in upstream side has restricted zone due to bridge and in downstream side also has restricted area due to presence of Section 4 and 5 of PLPA, 1900 of forest department in downstream side. Hence the area available for mining after leaving all the restricted area is about 26.68 hectares only.

Sr No.	Mining Village	Mining Block Name	Area (in hect)
1	Dhanora	Dhanora Block	26.68

B). Outside Riverbed Mining Blocks:-

The area of the outside river bed in District Yamuna Nagar had been under mining since long and the department had been giving mineral concession. As elaborated in Sub Para 1 or Para 3, in outside riverbed mining the area is being excavated by the Mining Contractor only upto a depth of 2 m above Ground water table as per State Rules 2012. In this way, Mining contractor will never be able to disturb the water table environment of the area. After excavation in such area, the same is again being utilized for agriculture purposes; hence the land use pattern after mining remains the same. The area now selected for outside riverbed mining in district Yamuna Nagar is about 500.92 hectare which is proposed to be put to auction.

As a matter of fact, the team suggests a total of 17 small blocks in these 17 villages. Earlier out of these, 16 villages was forming a part of YNR Unit 5 and 6, LoIs of whom have been cancelled by the Honb'le Punjab and Haryana High Court vide orders dated 15.01.2015 whereas one new village/ mining area namely Galori in Sub Tehsil Sadhaura had been taken into account for auction as having good mineral potential. It may also be noted

here that in village Kohliwala, Bhood Kalan, Churpur, Ballemajra and Pipli Majra, the area selected for mining, plots had been taken in 2-3 patches jointly.

Sr No.	Mining Village	Mining Block No.	Area (in hect)
1	Bhood Kalan	Bhood Kalan Block (2 small plots)	12.62
2	Bhood Majra	Bhood Majra Block	09.95
3	Kohliwala	Kohliwala Block (3 small plots)	27.89
4	Devdhar	Devdhar Block	31.87
5	Gulabgarh	Gulabgarh Block	16.19
6	Churhpur	Churhpur Block - 1 (24.40)	50.40
		Churhpur Block - 2 (26.00)	
7	Balle Majra	Balle Majra Block - 1 (5.6)	10.80
		Balle Majra Block - 2 (5.2)	
8	Malakpur Khadar	Malakpur Block	23.20
9	Pipli Majra	Pipli Majra Block - 1 (7.20)	18.20
		Pipli Majra Block - 2 (5.80)	
		Pipli Majra Block - 3 (5.20)	
10	Ismailpur	Ismailpur Block - 1	55.20
11	Jaidhari	Jaidhari Block	49.60
12	Jidhar	Jaidhar Block	25.60
13	Haldharigujjar	Haldharigujjar Block	46.80
14	Nandgarh	Nandgarh Block	32.10
15	Begampur	Begampur Block	39.50
16	Mandewala	Mandewala	27.00
17	Galori (Sadhora)	Galori Block	24.00

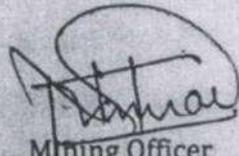
4. In the light of above, a total of 35 mining blocks as per details given below have been carved out for grant of fresh mining contracts out of the area found vacant/available for auction in district Yamuna Nagar:

Sr No.	Mining Village	Mining Block Name	Area (in Hect.)	Type of mineral Deposits
Riverbed Mining Blocks				
1	Bailgarh	Bailgarh- North Block	44.00	Boulder Gravel and Sand (BGS)
2	Bailgarh	Bailgarh-South Block	28.00	Boulder Gravel and Sand (BGS)
3	Mandoli Ghaggar	Mandoli Ghaggar East Block	20.18	Sand
4	Mandoli Ghaggar	Mandoli Ghaggar West Block	25.56	Sand
5	Kanalsi	Kanalsi Block	44.14	Sand
6	Jairampur Jagir	Jairampur Jagir Block	33.58	Sand
7	Beer Tapu	Beer Tapu Block	16.85	Sand
8	Odhari	Odhari North Block	36.95	Sand
9	Odhari	Odhari South Block	56.98	Sand
10	Lapra	Lapra Block	34.28	Sand
11	Pobari (15.84)	Pobari Block	23.05	Sand
	Nakom (7.21)			
12	Jathlana (73.14)	Jathlana Block	101.27	Sand
	Dhakwala (28.13)			
13	M T Karhera	M T Karhera Block	67.79	Sand
14	Majri (17.37)	Nagla Rangraan Block	89.48	Sand
	Nagla Rangraan (44.43)			
	Sandhala (27.68)			
15	Nagli	Nagli Block	77.25	Sand
16	Gumthala	Gumthala 1 Block	44.62	Sand
17	Gumthala	Gumthala 2 Block	49.67	Sand
18	Dhanora	Dhanora Block	26.68	Boulder Gravel and Sand (BGS)
Outside Riverbed Mining Blocks				
19	Bhood Kalan	Bhood Kalan Block (2 small plots)	12.62	Boulder Gravel and Sand (BGS)
20	Bhood Majra	Bhood Majra Block	9.95	Boulder Gravel and Sand (BGS)
21	Kohliwala	Kohliwala Block (3 small plots)	27.89	Boulder Gravel and Sand (BGS)
22	Devdhar	Devdhar Block	31.87	Boulder Gravel and Sand (BGS)

23	Gulabgarh	Gulabgarh Block	16.19	Boulder Gravel and Sand (BGS)
24.	Churhpur	Churhpur Block - 1 (24.40)	50.40	Boulder Gravel and Sand (BGS)
		Churhpur Block - 2 (26.00)		
25.	Balle Majra	Balle Majra Block - 1 (5.6)	10.80	Boulder Gravel and Sand (BGS)
		Balle Majra Block - 2 (5.2)		
26.	Malakpur Khadar	Malakpur Block	23.20	Boulder Gravel and Sand (BGS)
27.	Pipli Majra	Pipli Majra Block - 1 (7.20)	18.20	Boulder Gravel and Sand (BGS)
		Pipli Majra Block - 2 (5.80)		
		Pipli Majra Block - 3 (5.20)		
28.	Ismailpur	Ismailpur Block - 1	55.20	Boulder Gravel and Sand (BGS)
29.	Jaidhari	Jaidhari Block	49.60	Boulder Gravel and Sand (BGS)
30.	Jidhar	Jaidhar Block	25.60	Boulder Gravel and Sand (BGS)
31.	Haldharigujjar	Haldharigujjar Block	46.80	Boulder Gravel and Sand (BGS)
32.	Nandgarh	Nandgarh Block	32.10	Boulder Gravel and Sand (BGS)
33.	Begampur	Begampur Block	39.50	Boulder Gravel and Sand (BGS)
34.	Mandewala	Mandewala Block	27.00	Boulder Gravel and Sand (BGS)
35.	Galauri (Sadhaura)	Galauri Block	24.00	Boulder Gravel and Sand (BGS)
	Total Area	Riverbed = 820.33 Outside riverbed = 500.92	1321.25	

5. The above detailed areas available for sand and Boulder Gravel sand (BGS) along with ordinary clay (in outside riverbed area) mining may be put for auction after fixation of reserve prices of each Block as per Government policy. The details of Khasra Numbers village wise of all the blocks are also enclosed/ attached with this report. This is for your kind information and necessary action.

DA; As above


Mining Officer
Mines & Geology Department
Yamuna Nagar.

1400

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~~6 7 8 9 10~~

11 12 13 14 15

~~16~~ 17 18 19 20

21 22 23 24 25

1 2 3 4 5

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20/11 8

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25/12 8

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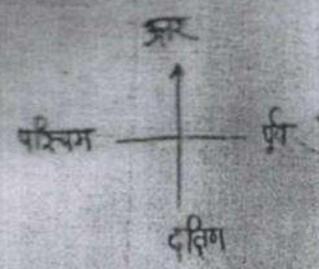
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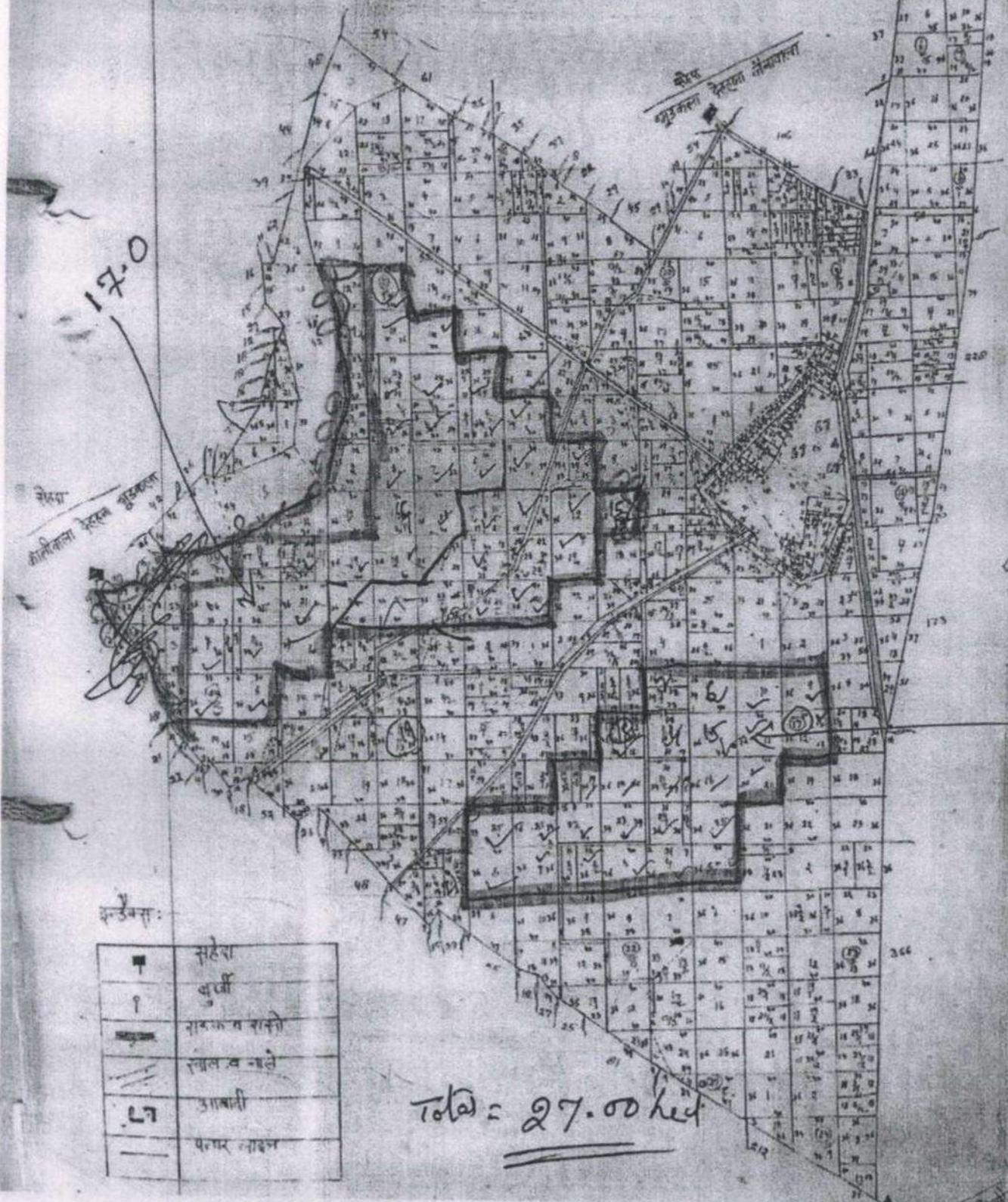
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8 8



कुल पैमाना बहिस्ताव :-

- एक इंच = 36.1 ०० मीटर
- एक मीटर = ०.०२७४ इंच
- एक कदम = ०.६६ मीटर
- एक फुट = ०.३०४८ मीटर
- १० कदम = (३०) फुट कदम



कुडेंवता:

■	सहेरा
□	बुडकी
▨	नाकना वा राकी
▧	नाल वा नाले
▩	आबादी
—	पत्तार वाहना

total = 27.00 hec

vill-gaithen

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 14 - 8
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 13¹, 13² = 8
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 16¹, 16² = 8
 17 - 8
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 22 8
 23 8
 24 - 8
 25¹, 25² = 8

44/1 - 8
 2 - 6
 3 - 4

43/2 - 8
 3 - 7
 4¹, 4² = 9
 5 - 8
 6 - 3

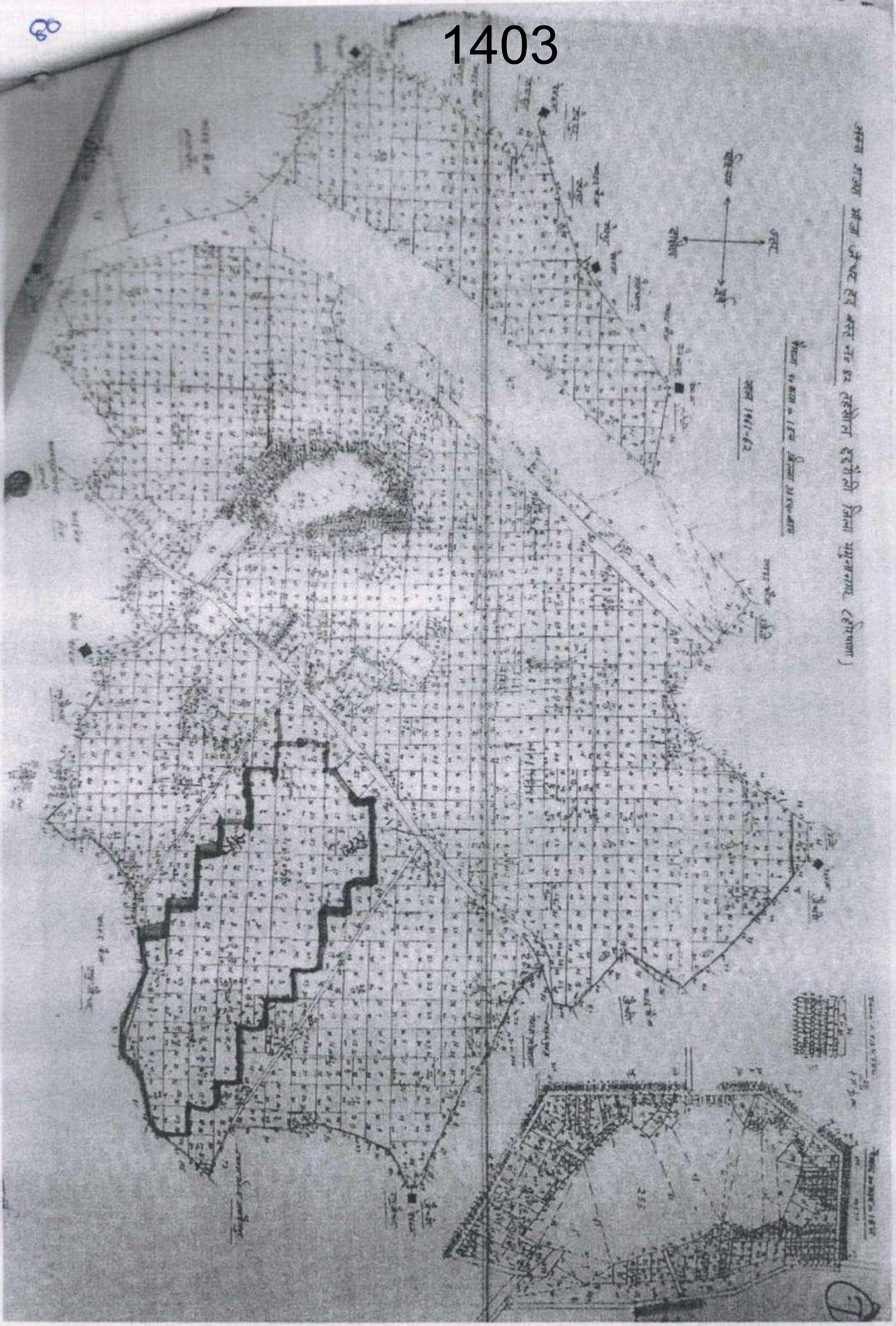
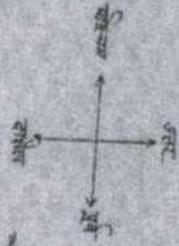
38/11 - 8
 19 - 8
 28/1¹ 20² = 8
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1403

भारत राज्य में जो जंगल क्षेत्र हैं वे हैं (संक्षेप में)

भारत में जंगल क्षेत्रों का नक्शा 1961-62

1961-62



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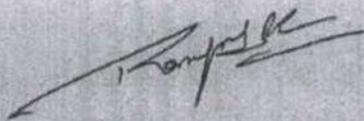
जब माण्डेवाला तं दखरौती में खनन वाली
जगह को निशान देते, अकरा सिजरा व
G.P.S Reading करे।

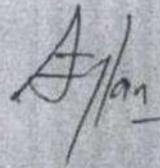
उपरोक्त विषय वारे दिनांक 13-04-2013 को

खनन निरीक्षक अनिल कुमार, व खनन रक्षक जयपाल
व हल्का पटवारी रामपाल ने गांव माण्डेवाला को जमीन
जिसके जम्बरान स्वरा निम्ना जम्बरान संबंधित तहसीलवार
पटवारी द्वारा दिए गए थे, कि निशान देते नखा कर अकरा
सिजरा बनाया गया तथा आठ जगहों पर G.P.S में Reading
Reading ले गई जिसका विवरण निम्नलिखित है।

क्र.सं.	G.P.S Reading	जिला जम्बरान
1.	N-30°15.659 E-077°30.770	18//7
2.	N-30°15.651 E-077°30.918	17//9
3.	N-30°15.497 E-077°30.763	22//4
4.	N-30°15.531 E-077°30.677	
5.	N-30°15.961 E-077°30.526	11//13
6.	N-30°15.768 E-077°30.518	14//13
7.	N-30°15.768 E-077°30.519	14//16
8.	N-30°15.844 E-077°30.407	20//4

स्वांशिकर सिजरा





1406

Mining Officer,
Department of Mines and Geology,
Yamuna Nagar.

To

The Director General,
Mines and Geology, Department,
30-Bays Building, Sector-17, Chandigarh.

Memo No. MO/YNR/Mining/2015/844
Dated Yamuna Nagar, the 22.04.2015

Sub: Demarcation report of mining blocks of district Yamuna Nagar for E-Auction-regarding.

In continuation of this office letter memo No. 843 dated 22.04.2015 on the subject noted above.

2. The office of Mining Officer, Yamuna Nagar suggested 35 Mining Blocks in 35 villages for auction for the grant of Mineral Concession. The areas were selected by the office in consultation with revenue officials. The area once selected/identified on ground were also got demarcated by the concerned Patwari/revenue officials village wise. The officials of Mining Department were also present during the process of demarcation. It is also intimated that during demarcation, the whole area was traversed/surveyed thoroughly by the team and the GPS reading/coordinates were also taken as a reference of that area respectively. (During demarcation, it was observed that mining block/village Ballemajra had been already excavated around 90% during earlier contractors, so vide memo no. 843 dated 22.04.2015 the same was requested to be withdrawn/deleted from the auction list).

3. In view of above, the reference points of all areas/mining blocks are well identified/established on ground and can be shown to any interested parties/firms by the officials of this office. Further, the village wise details are as under:-

Sr. No.	Name of the Village	Date of Demarcation	Name of Survey Team
1.	Bailgarh	Sh. Om Dutt Sharma(MI) Sh. Liyakat Ali (Patwari).	23.04.2015
2.	Mandoli Ghaggar	Sh. Om Dutt Sharma(MI) Sh. Tarun (Patwari).	22.04.2015

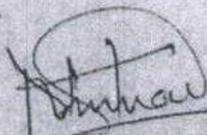
Sr. No.	Name of the Village	Date of Demarcation	Name of Survey Team
3	Kamali	Sh. Om Dutt Sharma(MI) Sh. Sadhuram (Patwari).	14.04.2015
4	Sainampur Jagr	Sh. Om Dutt Sharma(MI) Sh. Sadhuram (Patwari).	14.04.2015
5	Bir Tapu	Sh. Om Dutt Sharma(MI) Sh. Sadhuram (Patwari).	23.04.2015
6	Odhari	Sh. Om Dutt Sharma (MI) Sh. Rahul (Patwari)	23.04.2015
7	Lapra	Sh. Om Dutt Sharma (MI) Sh. Rahul (Patwari)	23.04.2015
8	Pobari	Sh. Om Dutt Sharma(MI) Sh. Jagdeep (Patwari).	25.04.2015
9	Nakom	Sh. Om Dutt Sharma(MI) Sh. Jagdeep (Patwari).	25.04.2015
10	Jathlana	Sh. Om Dutt Sharma(MI) Sh. Rajender (Patwari).	18.04.2015
11	Dhakwala	Sh. Om Dutt Sharma, Sh. Jagdeep (Patwari).	25.04.2015
12	M T Karhera	Sh. Om Dutt Sharma(MI) Sh. Jagdeep Singh (Patwari).	18.04.2015
13	Majri	Sh. Om Dutt Sharma(MI), Sh. Jagdeep Singh (Patwari).	18.04.2015
14	Nagla Rangran	Sh. Om Dutt Sharma(MI) Sh. Raghbir Singh (Patwari).	25.04.2015
15	Sandhala	Sh. Om Dutt Sharma(MI)Sh. Raghbir Singh (Patwari).	18.04.2015
16	Nagli	Sh. Om Dutt Sharma(MI) Sh. Raghbir Singh (Patwari).	18.04.2015
17	Gumthala	Sh. Om Dutt Sharma(MI)Sh. Raghbir Singh (Patwari).	18.04.2015
18	Dhanaura	Sh. Om Dutt Sharma(MI) Sh. Tarsem Singh (Patwari).	11.04.2015
19	Bhood Kalan	Sh. Anil Kumar (MI), Sh. Ramphal (Patwari).	11.04.2015
20	Bhood Majra	Sh. Anil Kumar (MI), Sh. Liyakat Ali (Patwari).	22.04.2015
21	Kohliwala	Sh. Anil Kumar (MI), Sh. Ramphal (Patwari).	15.04.2015
22	Devdhar	Sh. Anil Kumar (MI), Sh. Liyakat Ali (Patwari).	22.04.2015
23	Gulabgarh	Sh. Anil Kumar (MI), Sh. Ramphal (Patwari).	10.04.2015
24	Churhpur	Sh. Anil Kumar (MI), Sh. Ramphal (Patwari).	24.04.2015
25	Malikpur Khadar	Sh. Anil Kumar (MI), Sh. Joginder Singh (Patwari)	17.04.2015

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Sr. No.	Name of the Village	Date of Demarcation	Name of Survey Team
26.	Pipli Majra	Sh. Anil Kumar (MI), Sh. Joginder Singh (Patwari)	17.04.2015
27.	Ismailpur	Sh. Anil Kumar (MI), Sh. Gurbaksh (Patwari)	23.04.2015
28.	Jaidhari	Sh. Anil Kumar (MI), Sh. Joginder Singh (Patwari)	17.04.2015
29.	Jaidhar	Sh. Anil Kumar (MI), Sh. Joginder Singh (Patwari)	17.04.2015
30.	Haldari Gujjar	Sh. Anil Kumar (MI), Sh. Ramphal (Patwari).	17.04.2015
31.	Nandgarh	Sh. Anil Kumar (MI), Sh. Gurbaksh (Patwari)	23.04.2015
32.	Begampur	Sh. Anil Kumar (MI), Sh. Joginder Singh (Patwari)	18.04.2015
33.	Mandewala	Sh. Anil Kumar (MI), Sh. Ramphal (Patwari).	13.04.2015
34.	Galauri	Sh. Om Dutt Sharma(MI)Sh. Nirmal Kumar (Patwari).	15.04.2015

3. The demarcation reports of each of the blocks/village wise dully signed by the survey team i.e. concerned revenue official and mining official of Mines and Geology Department, Yamuna Nagar are attached. It may be pointed out here that this office also obtained certificate from the Forest Department/ DFO, Yamuna Nagar to the effect that the area selected for mining are free from Forest. The same is also enclosed.

DA; As above


Mining Officer
Department of Mines and Geology
Haryana